

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.NO.65/2004 IN  
O.A.NO.1754/2003

this the 1st day of June, 2004

Hon'ble Shri Kuldip Singh, Member(J)  
Hon'ble Shri S.A.Singh, Member (A)

H.C.Joshi  
R/o in C/o DD Sati, Milan Hotel,  
Rani Khet Road, Ram Nagar,  
Nainital, USingh Dahiya, ...Applicant.

(By advocate: Shri Anil Singhal)

VERSUS

1. Dr.Mangla Rai (Secretary)  
Department of Agriculture Research & Education  
Government of India-cum-Director General,  
ICAR, Krishi Bhawan, New Delhi.
2. Ms.Shashi Mishra  
The Secretary ICAR,  
Krishi Bhawan, New Delhi.
3. Dr.K.M.Bujarbaruah  
The Director ICAR Complex, NEH Region,  
Umroi Road, Umiam, Meghalaya.  
(To be served through Respondent No.2)  
...Respondents.

(By Advocate: Shri V.K.Rao)

O R D E R (ORAL)

By Shri Kuldip Singh, Member(J)

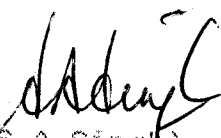
Applicant was reverted vide order dated 4.6.2003. The applicant challenged the same and the order was quashed. However, the respondents had filed the CWP before Hon'ble Delhi High Court and the High Court upheld the order of the Tribunal. Consequent to that, respondents are giving salary to the applicant on the reverted post, so he has prayed for proper consequential benefits. However, learned counsel for respondents makes a request that whatsoever consequential benefits he is entitled to the same will be paid and

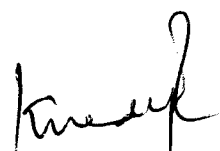


(2)

necessary order <sup>u</sup>shall be passed within four weeks in terms of the Tribunal's order in the OA.

2. The C.P. stands disposed of. Notices are discharged.

  
(S.A. Singh)  
Member(A)

  
(Kuldip Singh)  
Member(J)

/kdr/